

Company: Sol Infotech Pvt. Ltd. **Website:** www.courtkutchehry.com

Printed For:

Date: 13/12/2025

(2009) 07 DEL CK 0308 Delhi High Court

Case No: Writ Petition (C) No. 20379 of 2005

Tirath Ram Ahuja Pvt. Ltd.

APPELLANT

Vs

Government of NCT of Delhi and

Others

RESPONDENT

Date of Decision: July 15, 2009 Citation: (2009) 6 ILR Delhi 681 Hon'ble Judges: S.N. Aggarwal, J

Bench: Single Bench

Advocate: Rakesh Kumar Garg, for the Appellant; Rama Shankar, for the Respondent

Final Decision: Allowed

Judgement

S.N. Aggarwal, J.

This writ petition filed by the management (petitioner herein) is directed against an order dated 09.08.2004 passed by the Commissioner, Workmen Compensation under the Workmen Compensation Act, 1923 directing the management to pay penalty of 50% and interest @ 6% on the ad-hoc payment of Rs. 70,881/- deposited by the management with the Commissioner, Workmen Compensation on 25.03.2003.

2. The brief facts relevant for the disposal of this writ petition are that the petitioner is in the construction business. Respondent No. 3 in whose favour the impugned order was passed by the Commissioner, Workmen Compensation was employed as a labour by the petitioner. He met with an accident in the course of his employment with the petitioner on 26.08.1998. On account of injuries sustained by him in the said accident, he suffered 20% earning loss as certified by the Medical Board of AIIMS. The workman filed an application for payment of compensation on account of injuries sustained by him in the accident before the Commissioner, Workmen Compensation. The Commissioner, Workmen Compensation without assessing the compensation to which the workman was entitled, directed the management to deposit ad-hoc compensation on the basis of self-assessment. The management

pursuant to the said direction of the Commissioner, Workmen Compensation deposited an amount of Rs. 70,881/- with the Commissioner, Workmen Compensation on 25.03.2003. This deposit was made by the management on ad-hoc basis on the basis of its own self-assessment. The amount so deposited by the management was released by the Commissioner, Workmen Compensation in favour of the workman on 30.05.2003. However, the Commissioner, Workmen Compensation vide impugned order dated 09.08.2004 without assessing the compensation payable to the workman in terms of provisions of the Workmen Compensation Act, 1923 directed the management to pay 50% penalty and 6% interest on the amount of Rs. 70,881/- within one month. The management aggrieved by this order filed a review application before the Commissioner, Workmen Compensation which also stood dismissed vide order dated 08.07.2005. Even in the review order which is at pages 34-35 of the paper book, the Commissioner, Workmen Compensation has not assessed the quantum of compensation admissible to the workman under the Workmen Compensation Act, 1923.

- 3. The management, aggrieved by the impugned orders of the Commissioner, Workmen Compensation, has filed this writ petition seeking to set aside the said orders.
- 4. I have heard learned Counsel for both the parties and have also gone through the impugned orders and the entire case file.
- 5. Mr. Rakesh Kumar Garg learned Counsel appearing on behalf of the management has filed a computation containing statement of compensation payable to the workman on account of injuries sustained by him in the accident that took place in the course of his employment with the petitioner on 26.08.1998. A copy of this computation is made available to the Counsel appearing on behalf of the workman.
- 6. It is not disputed by Mr. Rama Shankar learned Counsel appearing on behalf of the workman that the Commissioner, Workmen Compensation has not assessed the amount of compensation that was payable to the workman on account of the injuries sustained by him in the accident. It is also not disputed by him that the Commissioner, Workmen Compensation vide impugned order has directed the management to pay penalty and interest @ 6% on Rs. 70,881/- without quantifying the compensation payable to the workman under the Workmen Compensation Act, 1923. This approach adopted by the Commissioner, Workmen Compensation is wholly irrational and arbitrary. The penalty and interest could not have been levied without first assessing the compensation payable to the workman under the Workmen Compensation Act, 1923.
- 7. Mr. Rama Shankar learned Counsel appearing on behalf of the workman on going through the computation containing statement of compensation payable to the workman does not dispute that the workman was entitled only to Rs. 54,498.18

paise admissible to him under the rules and he has already received Rs. 70,881/-from the management way back on 30.05.2003. This admission on the part of the workman clearly shows that he had received much more than what was actually admissible to him on account of compensation, penalty and interest on account of injuries sustained by him in the accident that took place in the course of his employment with the petitioner on 26.08.1998. Mr. Rakesh Kumar Garg learned Counsel appearing on behalf of the management submits that he has instructions from his client to forgo the excess payment already made by the management to the workman.

- 8. For the foregoing reasons, the impugned order passed by the Commissioner, Workmen Compensation cannot be sustained either on facts or in law. The said order suffers from perversity and is therefore set aside. This writ petition is allowed leaving the parties to bear their own costs.
- 9. All pending misc. applications also stand disposed of in terms of order passed in the main writ petition.
- 10. The amount deposited by the management pursuant to order by this Court on 24.10.2005 along with interest accrued thereon be returned by the Registry to the petitioner forthwith.